THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) (a) and (b) As already stated earlier in this House, Government propose to introduce the necessary legislation in Parliament in the current session. The details of transitional arrangements have not yet been finalized.

KNOW-HOW REGARDING CONSTRUCTION OF HIGHWAYS

*74. SHRI THILLAI VILLALAN : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any proposal to send a study team to gain 'know-how' from foreign countries regarding construction of highways in our country ; and

(b) if so, what are the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI K. RAGHU RAMAIAH) : (a) No, Sir.

(b) Does not arise.

ARC REPORT ON CENTRE-STATE RELATIONS

*75. SHRI R. P. KHAITAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have examined the ARC report on Centre-State relations ; and

(b) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) The report is under examination.

कम्युनिस्ट पार्टी (मार्क्सवादी) के कार्यकर्ताओं द्वारा दूकानें लूटे जाने के सम्बन्ध म रायगंज, पश्चिमी बंगाल के निवासियों का अभ्यावेदन

*76 डा० भाई महावीर ।

श्री लाल आडवाणी ।

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या सरकार को रायगंज, जिला दिनाजपुर (पश्चिमी बंगाल) में मार्क्सवादी कम्युनिस्ट पार्टी के कार्यकर्त्ताओं द्वारा 20 तथा 21 अक्तूबर, 1969 को लूटे गये मकानों और दूकानों के विषय में वहां के निवासियों की और से कोई अभ्यावेदन प्राप्त हुआ है ;

(ख) यदि हां, तो क्या सरकार द्वारा पीड़ित व्यक्तियों को राहत देने और अपराधियों को दण्ड देने के लिये कोई कदम उठाये गये हैं ; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर 'ना' हो तो इसके क्या कारण हैं ?

t [REPRESENTATION FROM RESIDENTS OF RAIGANJ, WEST BENGAL ABOUT LOOTING OF SHOPS BY CPI(M) WORKERS

*76. DR. BHAI MAHAVIR :

SHRI LAL K. ADVANI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have re-recived any representation from the residents of Rai Ganj, District Dinaj-pur (West Bengal) regarding the houses and shops that were looted by CPI(M) workers on the 20th and the 21st October, 1969;

(b) if so, whether any steps have been taken by Government to give relief to the victims and to punish the culprits; and

(c) if the answer to part (b) above be in the negative, what are the reasons therefor?! /

गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण): (क) जी हां ।

(ख) और (ग) विशिष्ट घटनाओं के सम्बन्ध में दर्ज किये गये मामलों की जांच कानून के अनुसार की जा रही है । पन्द्रह-व्यक्ति गिरफ्तार किय गए हैं । राज्य सरकार को अनुदान तथा ऋण के लिए पीड़ित व्यक्तियों से अठारह आवेदन-पत्र प्राप्त हुए हैं । ये आवेदन-पत्र विचाराधीन है ।

ttTHE MINIS ER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) and (c) *1* he cases registered in respect of the specific incidents are being investigated according to law. Fifteen persons have been arrested. Eighteen applicati >ns have been received by the state Gove nraent from the affected persons for ; rants and loans. The applications are meter consideration.]

पाकिस्तानी जासूस सुलताना मलिक की रिहाई

*77. **श्री मानसिंह वर्मा** : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुलताना मलिक नामक एक पाकिस्तानी युवती जम्मू और काश्मीर राज्य तथा सामरिक महत्व के अन्य क्षेत्रों में संदिग्ध अवस्था में घूमती फिरती पाई गई थी ;

(ख) क्या उसे गिरफ्तार किया गया और यदि हां, तो उस पर ठीक ठीक क्या आरोप थे ; और

(ग) क्या यह सच है कि उसे बाद में रिहा कर दिया गया था और यदि हां, तो उसकी रिहाई का आधार क्या था ?

t [RELEASE OF P/ HSTANI SPY SULTANA 1ALIK

*77. SHRI M. N SINGH VARMA : Will the Ministei of HOME AFFAIRS be pleased to sta e :

(a) whether a Pakistani young woman named Sultana Malik was found moving in J immu and Kashmir State and in oth r areas of strategic importance in suspicious circumstances;

(b) whether s e was arrested and if so, on what s; lerific charges ; and

(c) whether it is a fact that she was later release(; if so, the grounds for her release ?]

गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण) : (क) जी नहीं ।

(ख) और (ग) एक पाकिस्तानी नागरिक मिस मलिक सुलताना 19–3–1970 को हुसेनीवाला सीमा पर पकड़ी गई । चूंकि उसके यात्रा-पत्र नियमानुकल नहीं थे अतः विदेशियों के लिये अधिनियम की धारा 14 के अधीन उस पर मुकदमा चलाया गया और 8–4–70 को उसे 50 रु० जुर्माना और एक सप्ताह की कड़ी सजा दी गई जिसके समाप्त होने पर 14 अप्रैल, 1970 को उसे जेल से रिहा कर दिया गया और उसी दिन पाकिस्तान निर्वासित कर दिया गया ।

f]THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) No, Sir.

(b) and (c) Miss Malik Sultana, a Pakistani national, was apprehended at Husainiwala border on 19-3-70. Since her tarvel documents were not in order, she was prosecuted under Section 14 of the Foreigners Act and sentenced on 8-4-70 to pay a fine of Rs. 50/- and to undergo rigorous imprisonment for one week on the expiry of which she was released from jail on 14-4-70 and was deported to Pakistan on the same day.]

LANDING OF JUMBO-JET AT PALAM

*78. SHRI LAL K. ADVANI :

SHRI C. D. PANDE :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a foreign airline proposes to land a Jumbo-jet at Palam in June or July, 1970 ;

(b) whether all necessary preparations in this regard have been completed ;

(c) whether the foreign airline has misgivings to the effect that customs, immigration clearance and transport would present difficulties ; and

(d) if so, the measures taken to obviate this possibility ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) According to present information, Pan American World Airways propose to bring a Boeing 747 to Delhi Airport by the end of September, 1970.

(b) The necessary minimum arrangements and facilities will be available.

(c) Not to our knowledge.

(d) Does not arise.

t[ ] English translation.